

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

**FRIDAY, THE TWELFTH DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FIVE**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN**

WRIT PETITION NO: 27366 OF 2025

Between:

Mr.Rakesh Varma, S/o Likhmaram Varma, Proprietor of M/s.Sharda Batteries and Metals, Office at Plot No. 139/P, Kattedan, Rajendra Nagar, Hyderabad-500077.

...PETITIONER

AND

- 1. The Deputy Commissioner (ST)STU-2, Saroornagar Division, 3rd Floor, Gagan Vihar, Nampally, Hyderabad-500 001.**
- 2. The Joint Commissioner (ST), Saroornagar Division, 3rd Floor, Gagan Vihar, Nampally, Hyderabad-500 001.**
- 3. The Commissioner of State Tax, CT Complex, Nampally, Hyderabad Telangana-500 001.**
- 4. State of Telangana, represented by the Principal secretary, Revenue Department (State Tax) Secretariat, Hyderabad - 500004**
- 5. Union of India, Ministry of Finance, Department of Revenue, Represented by the Secretary, North Block, New Delhi-110001.**

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a Writ, Order or direction, particularly one in the nature of a Writ of Mandamus or any other appropriate writ declaring the impugned Show Cause Notice bearing reference no. SRNR/STU- 2/SDFR/ITC/INS/2/2023-24, dated 02.06.2025, along with DRC-01 vide Ref.No. ZD360625001143V dated 02.06.2025 as illegal, in violation of principles of natural justice, without jurisdiction, as it is passed without the authority of law or to issue any other

appropriate Writ or order as this Hon'ble High Court may deem fit and proper to the facts and in the circumstances of the case.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to stay all further proceedings pursuant to the impugned Show Cause Notice bearing reference no. SRNR/STU-2/SDFR/ITC/INS/2/2023-24, dated 02.06.2025, along with DRC-01 vide Ref. No. ZD360625001143V dated 02.06.2025.

Counsel for the Petitioner: SRI SRIPADA SANDEEP, rep., SRI KARAN TALWAR

Counsel for the Respondents No.1to4 :

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Counsel for the Respondents No.5 : SRI B.MUKHERJEE

The Court made the following: JUDGMENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.27366 of 2025

ORDER:

Mr. Sripada Sandeep, learned counsel representing
Mr. Karan Talwar, learned counsel for the petitioner.

Mr. B.Mukherjee, learned counsel for respondent No.5.

2. Show cause notice for the tax period 2023-24 *vide*
Reference No.SRNR/STU-2/SDFR/ITC/INS/2/2023-24 dated
02.06.2025, annexure P1, was under challenge on various
grounds. However, during pendency of the writ petition, the
order-in-original has been passed on 19.08.2025.

3. Learned counsel for the petitioner seeks permission of
this Court to withdraw the writ petition with liberty to appeal
it in an appropriate proceeding.

4. Liberty granted.

5. Accordingly, Writ Petition is dismissed as withdrawn
with the aforesaid liberty. However, there shall be no order as
to costs.

Miscellaneous applications pending, if any, shall stand closed.

//TRUE COPY//

SD/-M. JAWAHAR REDDY
ASSISTANT REGISTRAR

SECTION OFFICER

To,

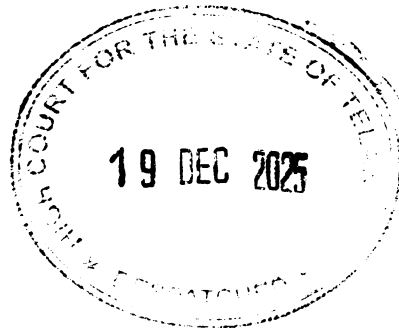
1. One CC to SRI KARAN TALWAR, Advocate. [OPUC]
2. Two CCs to GP FOR STAMPS AND REGISTRATION, High Court for the State of Telangana. [OUT]
3. Two CD Copies.

BSK

BS

HIGH COURT

DATED:12/09/2025



ORDER

WP.No.27366 of 2025

**DISMISSING THE WRIT PETITION
WITHOUT COSTS**

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ASu
6/12/25